

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 126
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

Vs.

Ninex Developers Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

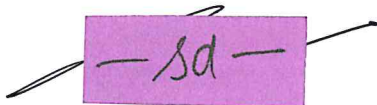
For the Applicant : Mr. Rakesh Kumar, & Mr. Dhruv Gupta, Advs. For RP
For the respondent : Mr. Vivek Sinha, Mr. Vivek Malik, Mr. Himanshu, Mr.
Kartikeya Jain, Advs. For ex.-directors

ORDER

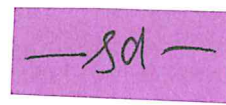
In pursuance of the order dated 21.11.2019, the ex.-directors namely Mr. Sandeep Garg & Mr. Ram Mehr Garg are present with their counsel. Learned counsel for the ex.-directors states that an affidavit as directed in the aforesaid order shall be filed during the course of the day and a copy thereof has been furnished to the counsel for the RP.

Learned counsel for the RP may go through the affidavit and if required any further information, the ex.-directors are directed to co-operate and submit the same.

List for further consideration on 06.01.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)